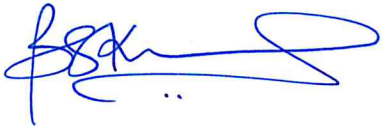



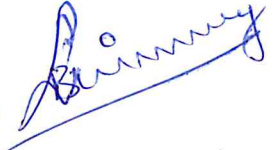


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 16.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 30/17 in CP 5/17	-	Hearing	241, 242 & 59	S.R. Mohan & Anr. Vs. M/s. Duvalla Deekshitnal & 9 Ors.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1)	KIRAN B.S 9972569778	PETITIONERS	
2)	Girish Hegde 9632323339	Respondent No. 8	
3)	Sunayna Baid	Respondent No. 1 & 2	
4)	Ujjwal RAJESH.S	Respondent No 7	
5)	Vinay. B.L	Respondent No 4 & Respondent no. 9	

Counsel for petitioner is present. IA 30/17 is listed today. Counsel for applicant in IA 30/17 is present. Counsel for R-1 and R-2 is present. Counsel for petitioner is present. Vakalat for R-3 and R-5 is not filed. Counsel for R-1 and 2 requested time to file vakalat. Counsel for R-7 is present. No representation for R-6. Counsel for applicant in IA 30/17 requested time to file rejoinder. Counsel for petitioner has filed a memo stating that ROC, Karnataka at Bangalore had struck off the name of R-1 Company from the Register of ROC and that the petitioner wanted to implead ROC as a party to the petition. For that, he would file a separate application.

List it on 11.09.2017.



MEMBER (J)



MEMBER (T)